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% 21.01.2009

Present: Ms. Suruchi Aggarwal, Advocate for the Appellant.
Mr. K.K. Tyagi, Advocate for the Respondent.

+ CM No.876/2009

Allowed subject to all just exceptions.

Application stands disposed of.

ITA No.71/2009

The approval of the Committee on Disputes has not been taken. Consequently, we decline to entertain this appeal. The learned counsel for the appellant is granted leave to apply for approval of the Committee on Disputes in case such application has not been made. In case the Committee on Disputes grants approval, the revenue would be at liberty to file a fresh appeal within 15 days of the appellant receiving the order granting approval.

This appeal stands disposed of in these terms.

VIKRAMAJIT SEN, J.

RAJIV SHAKDHER, J.

January 21, 2009
skw